

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**CP No. 1176/2016**

**IN THE MATTER OF:**

**Mona Aggarwal & Ors.**

.... **APPLICANT / PETITIONER**

**Vs**

**The Ghaziabad Engineering Co. Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 433(e), 434 and 439 of the Companies Act**

**Order delivered on 15.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the PETITIONER** :-

**For the RESPONDENT** :- Mr. Simran Mehta, Ms. Priyanka,  
Advocates for 2 & 3  
Mr. Amit Seth, Advocate for R-3

**ORDER**

Learned Counsel for the parties made a joint statement for adjourning the matter for four weeks on the ground that parties are trying to reach at some solution.

Accordingly, hearing is deferred to 20<sup>th</sup> February, 2018.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**